

**BENCH-I**

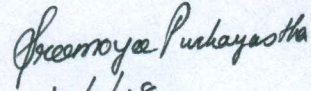
**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

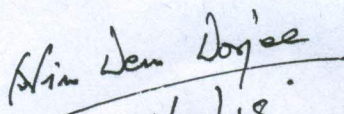
C.P.No.491/KB/2017

**Present: 1. Hon'ble Member (J) Shri Vijai Pratap Singh  
2. Hon'ble Member (J) Shri Jinan K.R**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 16<sup>th</sup> January 2018, 10.30 A.M**

Name of the Company	Smt. Rekha Gupta -Vs-Starke Workout Private Limited & Anr.		
Under Section	241/242		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1.	Rajarshi Dutta	} Advocate	Respondent no. 2	 16/1/18
2.	Greemoyee Pukhastha			

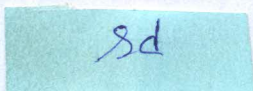
1.	Nim Dem DORSEE	} Advocate	Applicant	 16/01/18
2.	NILANJANA ADHYA			

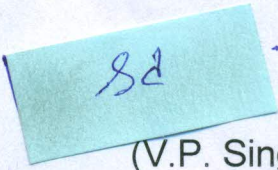
**ORDER**

Ld. Counsel for the petitioner and Ld. Counsel for the respondent No.2 are present.

Ld. Counsel for the Respondent No.2 made a request that time be given for filing reply. Prayer is allowed. Two weeks' time is granted for filing reply with a copy in advance to the opposite party. Thereafter, rejoinder may be filed within two weeks' with a copy in advance to the opposite parties. Meanwhile Interim Order is extended till next date of hearing.

List on 09.03.2018 for hearing.

  
(Jinan K.R.)  
Member (Judicial)

  
(V.P. Singh)  
Member (Judicial)